

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 191 of 2015(SZ)
With
Original Application No. 178 of 2014 (SZ)**

S.P.Muthuraman

...Applicant

Vs

The Union of India,
Rep. by the Secretary to Government,
Ministry of Environment Forest
and Climate Change,
New Delhi - 110003 & others.

...Respondents

WITH

T. Rajamanickam,
Tiruneveli.

... Applicant(s)

Vs

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Tirunelveli and Ors.

...Respondent(s)

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1.	JOINT COMMITTEE REPORT SUBMITTED TO HON'BLE NGT WITH RESPECT TO THE ORDER DATED 21.01.2021 IN O.A.NO.191 OF 2015 (SZ) FILED BY THIRU. S.P. MUTHURAMAN VS UNION OF INDIA & OTHERS.	1 - 32

**Filed by
Thiru.C. Kasirajan,
Advocate, Chennai.**

Joint Committee Report submitted to Hon'ble National Green Tribunal with respect to order dated 21/01/2021 in O.A.No.191 of 2015 (SZ) filed by Thiru S.P. Muthuraman tagged with Original Application No.178/2014 filed by Thiru. T. Rajamanickam, before Hon'ble National Green Tribunal (SZ)

Hon'ble NGT (SZ) in its order dated 21/01/2021 in O.A.No.191 of 2015 (SZ) filed by Thiru S.P. Muthuraman tagged with Original Application No.178/2014 filed by Thiru. T. Rajamanickam vide Para No.6 has directed the following:

Para-6: "In order to monitor the compliance with the recommendations made by the committee, we feel that it is necessary to *direct the committee itself to supervise the same as to whether the recommendations made by them were complied with by the Tirunelveli Corporation and whether those things are sufficient to meet the situation till permanent solution is made by them and to submit the report to this Tribunal in this regard.*"

Hence the joint Committee meeting was convened by the District Collector/Chairman ,Joint Committee on **25/02/2021** by 10.00 A.M at Tirunelveli District Collectorate to review the compliance of action plan furnished by the local body concerned in the control of sewage pollution to water bodies mainly River Thamirabarani and various irrigation channels.

During the meeting, the District Collector, Tirunelveli reviewed the various action plans furnished by the local body concerned in the control of sewage pollution to water bodies mainly River Thamirabarani and various irrigation channels.

During the meeting, the Municipal Commissioners of Vickramasingapuram and Ambasamudram have informed that the study on the quantity of sullage generated and the insitu treatment units proposed for the treatment of sullage/grey water let out from the area was carried out by Tamilnadu Water Investment Company Limited [TWICL], Chennai.

Similarly the Executive Officers of the Town Panchayats also informed that an inception study have been conducted in all town Panchayats on the sewage generation and pollution caused to the irrigational channels and about the treatment units to be adopted.

Hence the District Collector, Tirunelveli has suggested that the actual quantity of sewage/sullage generated, number of discharge points, treatment plant details is required and the consultant appointed for the study by the Local bodies may be called for a presentation before the joint committee to finalise the status of action plan prepared and the proposed date of completion of action plan. **The minutes of the meeting is enclosed in Annexure-1**

Accordingly the Commissioner, *Tirunelveli Municipal Corporation*, the Commissioners, *Vickramasingapuram Municipality & Ambasamudram Municipality* and the Executive Officers, of *Kallidaikurichi, Veeravanallur, Mukkudal, Pathamadai, Melasevel, Cheranmahadevi, Gopalamudram & Naranammalpuram Town Panchayats* were addressed to make a presentation on **09/03/2021** before the Joint Committee.

On 09/03/2021, the Local Bodies namely Tirunelveli Municipal Corporation, Municipalities & Town Panchayats discharging sewage into River Thamirabarani and irrigation channels had made a presentation on the various actions taken on the compliance of action plan to curtail the sewage discharge into water bodies and the time schedule for completion of the action plan.

The present status of action plan furnished by the Local body is tabulated in Annexure-2

The status of compliance of the Joint Committee recommendation is tabulated in Annexure-3

Minutes of the Joint Committee meeting held at District Collectorate, Tirunelveli, on 25.02.2021 by 10.00 A.M in compliance of Hon'ble NGT (SZ) order dated 21/01/2021 in O.A No. 191 of 2015 & O.A No. 178 of 2014 in the matter of Thamirabarani River pollution.

Present:

Tvl/Tmt

1. V.Vishnu, I.A.S, - District Collector, Tirunelveli District/
Chairman, Joint Committee
2. G. Kannan - Commissioner, Tirunelveli Municipal Corporation/
Member, Joint Committee
3. R. Rajkumar - Scientist 'D', CPCB, Regional Directorate,
Chennai/Member, Joint Committee.
4. A. Romalt Terric Pinto Fdo - District Environmental Engineer, TNPCB
Tirunelveli/Member, Joint Committee
5. T. Annadurai -Executive Engineer, PWD (WRD), Thamirabarani
Basin Division Tirunelveli/Member, Joint Committee

Other Officials Present

6. Municipal Commissioners - Vickramasingapuram & Ambasamudram
Municipalities
7. Executive Officers - Kallidaikurichi, Veeravanallur, Mukkudal, Pathamadai
Town Panchayats Cheranmahadevi, Gopalamudram, Melasevel &
Naranammalpuram

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The District Environmental Engineer, TNPCB, Tirunelveli welcomed the joint Committee Members and officials of other Government stake holder Departments and briefed the Hon'ble NGT (SZ) order dated 21.01.2021 in O.A. No 191 of 2015& O.A. No. 178 of 2014 filed by Thiru S.P. Muthuraman, Sankar Nagar and T. Rajamanickam respectively in the matter of Thamirabarani River Pollution. He also informed that the status on the completion of action plan furnished by the Tirunelveli Corporation, Municipalities and Town Panchayats for the control of pollution caused to Thamirabarani River and irrigation channel by the discharge of local body sewage and the compliance of the joint Committee recommendations by various stakeholders department earlier submitted before the Hon'ble NGT(SZ) has to be reviewed by the Joint Committee constituted in this matter and to submit a report to Hon'ble NGT(SZ) on or before 24/03/2021.

Thamirabarani and various irrigation channels. The Municipal Commissioners of Vickramasingapuram and Ambasamudram have informed that the study on the quantity of sullage generated and the insitu treatment units proposed for the treatment of sullage/grey water let out from the area was carried out by Tamilnadu Water Investment Company Limited [TWICL], Chennai.

Similarly the Executive Officers of the Town Panchayats also informed that an inception study have been conducted by TWICL, Chennai in all town Panchayats on the sewage generation and pollution caused to the irrigational channels and about the treatment units to be adopted.

Hence the District Collector, Tirunelveli has suggested that the actual quantity of sewage/sullage generated, Number of discharge points, treatment plant details is required to be presented before the committee and the consultant appointed for the study by the Local bodies may be called for a presentation to finalise the status of action plan prepared and the proposed date of completion of action plan.

At the outset, the following decisions were arrived

1. A detailed presentation to be made before the joint Committee by the appointed consultant for carrying out the study on the generation, present mode of disposal of domestic sewage, quantifying the total sewage/sullage generated, the treatment suggested and the action plan for the control of sewage/sullage let into irrigation channels.

Also a presentation on the design of FSTP provided, mode of conveyance of septic tank wastewater to FSTP, and the mode of disposal of treated sewage has to be made by the consultant appointed by CMA.

Action: RDMA, Tirunelveli, Commissioners, V.K. Puram Municipality & Ambasamudram Municipality

2. A detailed presentation to be made before the joint Committee by the appointed consultant on the generation, present mode of disposal of domestic sewage, quantifying the total sewage/sullage generated, the treatment suggested and the action plan for the control of sewage/sullage let into irrigation channels.

Action: Assistant Director, Town Panchayat, Tirunelveli & Executive Officers of Kallidaikurichi, Veeravanallur, Mukkudal, Cheranmahadevi, Pathamadai, Gopalamudram, Melasevel & Naranammalpuram Town panchayats

- 3. A detailed presentation to be made before the joint Committee by the appointed consultant on the insitu treatment (DEWATS) proposed/provided by the Tirunelveli Corporation as temporary arrangement. The presentation shall include details on the quantification of sewage generation, area /population covered, design parameters adopted and the present function of the DEWATS treatment.

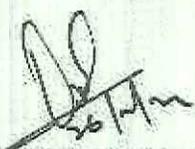
Also a presentation on the newly proposed SBR treatment for the treatment of sewage proposed to be collected through UGSS scheme Phase-II & III and various work on the UGSS scheme completed under Phase-II & III.

A presentation on the wastewater generation from washerman activities and proposed dhobikana with adequate treatment proposed shall also be made with mode of disposal of the treated wastewater.

Action: Commissioner, Tirunelveli Corporation

The presentation shall be made before the joint Committee at District Collectorate on the date and time which will be intimated separately.

With that the meeting came to an end.


 District Collector
 Tirunelveli District


To,

- 1. The Joint Committee Members
- 2. The Regional Director of Municipal Administration, Tirunelveli
- 3. The Commissioners, Ambasamudram & V.K. Puram Municipalities
- 4. The Assistant Director, (Town Panchayat), Tirunelveli
- 5. The Executive Officers, Kallidaikurichi, Veeravanallur, Mukkudal
 Cheranmahadevi, Pathamadai, Gopalamudram
 Melaseval & Naranammalpuram Town panchayats

Annexure-2

Review on the Action Plan furnished by the Local Bodies to Hon'ble NGT(SZ) in the matter of Thamirabarani River Pollution conducted by the Joint Committee

Action Plan for control of local body sewage/sullage let into River Thamirabarani/irrigation channel

1. Tirunelveli Municipal Corporation (Temporary Action plan)

S. No	Action Plan furnished by Local Body	Estimated sewage quantity in KLD	Treatment Capacity in KL/hr	Cost Rs. In lakhs	Temporary/ Permanent		Present Status
					Temporary	Permanent	
	Providing 10 numbers DEWATS treatment units to reduce the sewage load reaching River Thamirabarani at 8 major sewage outfall location of total quantity 0.26 MLD as below						
1	Kailasapuram	35	2	4.95	Temporary		put into operation without vegetation
2	Sindhupoondhurai	120	4	4.43	Temporary		put into operation without vegetation
3	Kokkirakulam (opp. to Collectorate)	5	0.5	0.70	Until UGSS scheme is completed for the unsewered area in the Corporation area.		put into operation without vegetation
	Kokkirakulam Mariamman Kovil Street	20	1	1.50			put into operation without vegetation
4	Meenakshipuram	40	2	5.0			put into operation without vegetation
	Meenakshipuram Anna Street	30	2	5.0			put into operation without vegetation
5	Kurukkuthurai	3	2	5.0			Yet to start
6	Vannarapettai Ramalingar Street	5	2	4.0			To be linked with Valaiyapathi street

7	Valaiyapathi Street	4	2	4.0	Completed and yet to put into operation
8	Udayarpatti	2	2	5.0	Yet to start
	Total	264			

Tirunelveli Municipal Corporation (Permanant Action plan)

S.N o.	Action Plan	Estimated sewage quantity in MLD	Temporary/ Permanent	Present Status
1	<p>Providing UGSS Phase-II</p> <p>West of River Thamirabarani covers under UGSS Phase – II proposed sewer length of 224 km pipeline</p> <p>Area covered under UGSS Phase-II Tirunelveli administrative zone (full), Melapalayam administrative zone (partial) and Thatchanallur administrative zone (partial).</p> <p>The overall project cost placed in AMRUT was 289.01 Crores and when it placed to ADB for Loan the project cost is revised to 296.86 crores.</p>	14 MLD	Permanent	<p>The present status of the UGSS implementation is as follows</p> <p>Pumping stations-2 Nos (PS-1) All Wells civil works Completed</p> <p>Lifting stations-11 Nos 11 no Wells Completed and Compound wall and panel room work in progress</p> <p>Pumping Main Network Out of 27 km, 21.11 km laid</p> <p>Gravity Main Network Out of 224 km , 105.07 km laid</p> <p>Manholes Out of 8928 Nos , 4706 Nos Completed</p> <p>House service connections Out of 54720 Nos, 6308 Nos Completed</p> <p>Date of commencement - 26-07-2018</p>

2	<p>Providing UGSS Phase-III</p> <p>East of River Thamirabarani covers under UGSS Phase – III proposed sewer length of 421 km pipeline</p> <p>Area covered under UGSS Phase-III Palayamcottai administrative zone (full), Melapalayam administrative zone (partial) and Thatthanallur administrative zone</p> <p>The overall project cost placed in AMRUT was Rs.Rs.421.55 Crores.</p>	34 MLD	Permanent	<p>Date of completion - 25.01.2022. work completed -55%</p> <p>The present status of the UGSS implementation is as follows</p> <p>Pumping stations-2 Nos - to be completed</p> <p>Lifting stations-18 Nos - to be completed Pumping Main Network Out of 37.410 km, 7.35 km laid</p> <p>Gravity Main Network Out of 417 km,, 17.18 km laid</p> <p>Manholes Out of 16658 Nos, 975 Nos constructed</p> <p>Upvc Pipe laying Out of 522.384 km,0.63 Km Laid</p> <p>House service connections 43532 Nos to be completed</p> <p>Date of commencement - 23-01-2019</p> <p>Date of completion - 22.07.2022. work completed -16.5</p>
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3	<p>Providing STP to treat the sewage collected and received through existing UGSS Phase-I, Proposed UGSS Phase-II&UGSS Phase-III</p> <p>UGSS Phase-I : 10 MLD UGSS Phase-II: 14 MLD UGSS Phase-III: 34 MLD</p>	58 MLD	Permanent	<p>The Tirunelveli Corporation has informed that the sewage collected (10 MLD) through Phase-I is presently treated in 24.2 MLD WSP (Waste stabilisation Pond) and required to be revamped to improve the quality of treated sewage.</p> <ul style="list-style-type: none"> ➤ DPR has been prepared for the repair and revamping of the existing 24 MLD WSP into two modules of 12 MLD each by SBR technology. ➤ This DPR is submitted for AS, TS, tendering process and shall be completed by February 2021. ➤ Expected to be completed 30.07.2022 <p>34 MLD Sewage collected from Phase-III is proposed to be treated in SBR in modules (10 MLD + 10 MLD + 14 MLD)</p> <ul style="list-style-type: none"> ➤ 10 MLD STP retender fixed on 26.02.2021. ➤ additional modules of the STP is proposed and to be executed in a phased manner ➤ Expected to be completed 30.07.2022 <p>Total Cost : 98.50 Crores</p>
4	Dhobi wash water	Yet to be assessed	Permanent	<p>Oil water separator is proposed at a cost of 4.20 Crores and expected to be commissioned by 30.09.2021</p>

Action Plan for control of local body sewage/sullage let into River Thamirabarani/irrigation channel

2. Municipalities

i. Municipality: Vickramasingapuram

S. No	Action Plan furnished by Local Body	No. of grey water discharge point identified	Total quantity of grey water generated	Cost Rs. In lakhs	Temporary/ Permanent	Present Status
1	To provide <i>Horizontal / Vertical filter</i> for the treatment of grey water let into to <i>NorthKodai melaligan channel</i> to reduce the pollution load.	12	5 MLD	120	Permanent	<p>The Municipality has the following proposal</p> <p>Phase – 1 (short term options)</p> <p>Three treatment options namely</p> <ol style="list-style-type: none"> 1. Constructed wet land system at each location at a cost of 5.58 crores (6 months) (or) 2. Decentralised STP at each outfall location at a cost of 15.41 crores (9 months) (or) 3. Construction of interceptor drain and STP at centralised location at a cost of 14.11 crores (1-2 years) <p>Phase – II (Long term options)</p>

						4. UGSS and STP at a cost of 87.9 crores (5-10 years) DPR has been prepared by TWICL, Chennai and submitted to the Commissioner of Municipal Administration. Treatment options to be finalised and work to be started.
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Action Plan for control of discharge of Septic tank cleaning waste let into water Bodies River Thamirabarani/irrigation channel

S. No	Action Plan	No. of unit	Capacity	Cost Rs in lakhs	Status
1	To Provide FSTP	1	30 KLD	315	The FSTP has been completed and ready for commissioning (photograph enclosed).

Action Plan for control of local body sewage/sullage let into River Thamirabarani/irrigation channel

ii. Municipality: Ambasamudram

S. No	Action Plan	No. of grey water discharge	Total quantity of grey water generated	Cost Rs. In lakhs	Temporary/ Permanent	Present Status
1	To provide Horizontal / Vertical filter for the treatment of grey water let into to Nathiyunni Channel to reduce the pollution load.	8	4.12 MLD	77	Permanent	<p>The Municipality has the following proposal</p> <p>Phase – 1 (short term options)</p> <p>Three treatment options namely</p> <ol style="list-style-type: none"> 1. Constructed wet land system at each location at a cost of 4.58 crores (6 months) (or) 2. Decentralised STP at each outfall location at a cost of 12.16 crores (9 months) (or) 3. Construction of interceptor drain and STP at centralised location at a cost of 12.2 crores (1-2 years) <p>Phase – II (Long term options)</p> <p>UGSS and STP at a cost of 79.94 crores (5-10 years)</p>

Action Plan for control of local body sewage/sullage let into River Thamirabarani/irrigation channel

3. Town Panchayats

SI.No	Town Panchayats	Action Plan	No. of outfall	Plant capacity	Cost Rs. In lakhs	Status
1	Kallidaikurichi	To provide Horizontal / Vertical filter for the treatment of grey water let into <i>Kannadian channel</i> to reduce the pollution load.	20	464 KLD	20	<ul style="list-style-type: none"> ➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL) ➤ The inception report has data on the sewage outfall location along with Latitude, Longitude. It was stated that 22 No. of sewage outfall were identified during the study. ➤ Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report.

2	Veeravanallur	To provide Horizontal / Vertical filter for the treatment of grey water let into to Kannadian channel to reduce the pollution load	5	220 KLD	10	<ul style="list-style-type: none"> ➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL) ➤ The inception report has data on the sewage outfall location along with Latitude, Longitude.. It was stated that 26 No. of sewage outfall were identified during the study. ➤ Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report
3	Mukkudal	To provide Horizontal / Vertical filter for the treatment of grey water let into to Drainage channel to reduce the pollution load	1	15 KLD	3	<ul style="list-style-type: none"> ➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL) ➤ The inception report has data on the sewage outfall location along with Latitude, Longitude. It was stated that 9 No. of sewage outfall were identified during the study. <p>Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report</p>

4	Cheranmahadevi	To provide Horizontal / Vertical filter for the treatment of grey water let into to Kannadian channel to reduce the pollution load	13	195 KLD	11.5	<p>➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL)</p> <p>➤ The inception report has data on the sewage outfall location along with Latitude, Longitude. It was stated that 13 No. of sewage outfall were identified during the study.</p> <p>➤ Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report</p>
5	Pathamadai	To provide Horizontal / Vertical filter for the treatment of grey water let into to Kannadian channel to reduce the pollution load	3	143 KLD	9	<p>➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL)</p> <p>➤ The inception report has data on the sewage outfall location along with Latitude, Longitude. It was stated that 8 No. of sewage outfall were identified during the study.</p> <p>➤ Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report</p>

6	Gopalamudram	To provide Horizontal / Vertical filter for the treatment of grey water let into to Palayamkal channel to reduce the pollution load	1	40 KLD	3	<ul style="list-style-type: none"> ➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL) ➤ The inception report has data on the sewage outfall location along with Latitude, Longitude. It was stated that 19 No. of sewage outfall were identified during the study. ➤ Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report
7	Melasevel	To provide Horizontal / Vertical filter for the treatment of grey water let into to Kannadian channel to reduce the pollution load	1	40 KLD	3	<ul style="list-style-type: none"> ➤ The Town Panchayat has furnished waste water outfall study report (Inception report) as prepared by Tamilnadu Water Investment Company Limited (TWICL) ➤ The inception report has data on the sewage outfall location along with Latitude, Longitude. It was stated that 13 No. of sewage outfall were identified during the study. ➤ Details on sewage flow, method of treatment, estimated cost and date of commencement of work is not available in the report

8	Naranammalpuram	To provide Horizontal / Vertical filter for the treatment of grey water let into to <i>Kuruchikulam channel/ Alangulam Pond /River</i> <i>Thamirabaranito</i> reduce the pollution load	3	150 KLD	9	Inception report not furnished
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Annexure-3

Status of compliance of Joint Committee suggestions

S. No	Recommendations	Remarks
1	<p>The Tirunelveli Municipal Corporation has submitted action plan for temporary treatment of sewage is 0.26 MLD only, whereas estimated generation is 58 MLD. So the corporation shall submit modified action plan for the identified gap for temporary treatment of untreated sewage discharge until providing full-fledged treatment system.</p>	<p>The corporation has informed that action plan for temporary treatment of Sewage of 0.26 MLD was submitted only for Sewage water directly let into the River Thamirabarani.</p> <p>The corporation is yet to prepare action plan for remaining sewage being discharged without treatment.</p>
2	<p>The Tirunelveli Municipal Corporation has submitted the action plan for commission of STP by 2022 based on the present sewage generation, so corporation shall submit modified action plan with projection of sewage generation (projection may be made based on population, urban development etc.).</p>	<p>The Corporation has informed that</p> <p>The population for the project area considered for the design is</p> <p>Base Year, 2020-2,14,857</p> <p>Mid Horizon Year 2035-2,50,600</p> <p>Ultimate Horizon Year 2050 -2,86,747</p> <ul style="list-style-type: none"> ➤ Presently 10 MLD of sewage is collected through existing UGSS scheme (Phase-I) which is treated in the existing Waste Stabilization Pond (WSP) of capacity 24.2 MLD. ➤ Phase-II UGSS scheme under implementation to collect 14 MLD of sewage.

		<p>The sewage collected from both Phase-I and Phase-II (24 MLD) is proposed to be treated in the existing 24.2 MLD existing WSP by revamping to advanced treatment technology such as SBR in order to meet the CPCB discharge norms.</p> <p>DPR is prepared for the repair and revamping of the existing 24 MLD WSP into two modules of 12 MLD each by SBR technology.</p> <ul style="list-style-type: none"> ➤ Phase-III UGSS scheme under implementation to collect 34 MLD of sewage. 34 MLD Sewage collected from Phase-III is proposed to be treated in SBR in modules (10 MLD + 10 MLD + 14 MLD)
3	<p>The Tirunelveli Municipal Corporation shall expedite the UGSS Phase-II and III and to ensure that the time schedule for completion Phase-II (25.01.2022) and Phase-III (22.07.2022) to be adhered to.</p>	<p>The Corporation has informed that the on-going UGS schemes Phase II & III are expected to complete by 25.01.22 and 22.07.2022 respectively.</p>
4	<p>The Tirunelveli Municipal Corporation shall monitor the septic tank cleaning process carried out in the Corporation area and only dedicated septic tank cleaning vehicles to be utilised with GPS tracking mechanism to ensure that the same is not disposed into any water bodies and may be disposed in the existing waste stabilisation pond after conducting</p>	<p>The Corporation has informed that</p> <ul style="list-style-type: none"> ➤ All septic tank cleaners are registered in Tirunelveli Corporation. ➤ Self-declaration obtained from self-help group, Contract and regulate sanitary workers of Tirunelveli Corporation. ➤ Mechanized man hole cleaner 'Bandicoot' is under process and

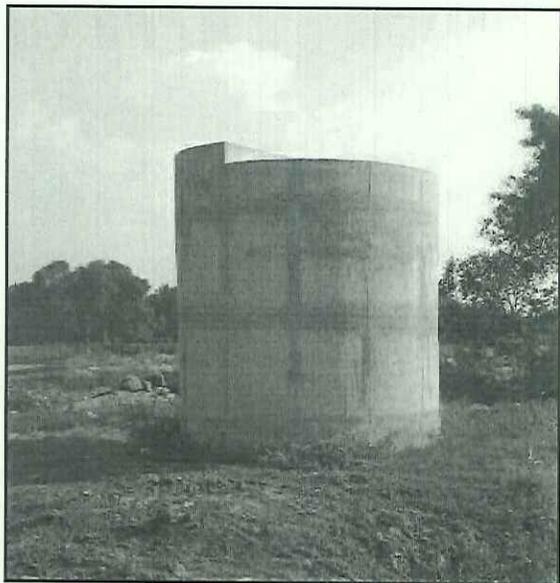
	necessary studies.	MOU made between Indian Oil Corporation Ltd., and Tirunelveli Corporation for the purchase of Bandicoot'
5	The Tirunelveli Municipal Corporation shall explore the possibility of providing a full-fledged STP with ultra-filtration system for the total capacity of sewage collected from the existing underground sewerage system presently treated in the WSP and from the proposed UGSS phase II & III under implementation.	<p>The Corporation has informed that</p> <ul style="list-style-type: none"> ➤ The sewage 24 MLD collected from Phase-I and Phase-II is to be treated in existing WSP treatment plant by revamping into SBR treatment (12 MLD SBR two modules) in order to meet the CPCB discharge norms ➤ 34 MLD Sewage collected from Phase-III is proposed to be treated in SBR in modules (10 MLD + 10 MLD + 14 MLD)
6	The Tirunelveli Municipal Corporation shall utilise the treated sewage for further beneficial use and a proposal shall be prepared and to be implemented.	Action plan to be furnished by the Corporation
7	Since DEWAT system is a temporary arrangement for treating wastewater until full fledged STP being provided by Tirunelveli Corporation. The objective is to reduce the load to river until providing full- fledged treatment and hence study by reputed institute is not required. However, treatment technology proposed by other Municipality/Town Panchayats shall be studied by reputed institute, since it is permanent treatment technology going to be adopted.	<p>The Corporation has informed that</p> <ul style="list-style-type: none"> ➤ The DEWATS treatment as temporary measures is completed & put into operation in the following locations <ol style="list-style-type: none"> 1. Kailasapuram, 2. Sindhupoondhurai, 3. Kokkirakulam (opp. to Collectorate), 4. Kokkirakulam Mariamman Kovil Street, 5. Meenakshipuram, 6. Meenakshipuram Anna Street. 7. Valaiyapathi Street (completed)

		<p>➤ The DEWATS treatment as temporary measures is yet to be provided in the following locations</p> <ol style="list-style-type: none"> 1. Kurukkuthurai, 2. Vannarapettai Ramalingar Street, 3. Udayarpatti <p>➤ The Municipalities and Town panchayats are yet to furnish report on the proposal of the insitu treatment proposed for the treatment of grey water as studied by reputed institute.</p>
8	Expedite to complete plantation proposed in DEWAT treatment system, so that further pollution load will be reduced before discharge to river	Agreed that work under progress
9	The temporary insitu treatment systems proposed by Tirunelveli Corporation for the treatment of sewage directly let into river Thamarabarani is located in the river bed within the river boundary and in flood plain zone. The activity will be affected during heavy floods.	<p>The Corporation has informed that during the recent flood of January 2021, the flood did not effect the DEWATS technology structure.</p> <p>TNPCB shall inspect the site to verify the same and report to committee with evidences.</p> <p>However any activities in flood plain zone found to be violation, so PWD shall issue necessary notice to corporation to stop & relocate the activities being carried out in flood plain zone.</p>
10	The Tirunelveli Municipal Corporation shall expedite the action in providing dhobikana arrangements with ETP for the treatment of trade effluent generated to satisfy the disposal standards prescribed by the Board and there by avoid washing of clothes by washer man in River	<p>The Corporation has informed that</p> <p>➤ Tender fixed on 18.02.2021 For providing dhobikana arrangements with ETP for the treatment of effluent, at a project cost of Rs.4.20 crores</p>

	Thamirabarani. The treatment system shall be provided after assessment of effluent generation.	
11	Vickramasingapuram and Ambasamudram Municipalities has submitted action plan without assessing the quantum of sewage generation. Both municipalities shall submit modified action plan after assessing the quantum of generation.	<p>➤ In Vickramasingapuram Municipality 5.00 MLD Sewage has been generated as per the Detailed Project Report which was prepared by Tamilnadu Water Investment Company Limited. The DPR Submitted to Commissioner of Municipal Administration Chennai on 27.11.2020 by TWICL.</p> <p>➤ In Ambasamudram Municipality 4.12 MLD Sewage has been generated as per the Detailed Project Report which was prepared by Tamilnadu Water Investment Company Limited. The DPR Submitted to Commissioner of Municipal Administration Chennai on 27.11.2020 by TWICL</p>
12	The Local bodies shall expedite the completion of Fecal Sludge Treatment Plant (FSTP) and the treatment system proposed for grey water treatment to avoid contamination of River Water flowing in the irrigational channel	<p>The Vickramasingapuram Municipality has informed that FSTP construction work was completed and proposed for trial run on 15/03/2021.</p> <p>The Ambasamudram Municipality has informed that FSTP construction work will be completed by 3103/2021.</p>
13	The Local bodies shall provide warning sign board at all accessible locations to River Thamirabarani which should carry the fine to be paid by	Except Kallidaikurichi Town Panchayat all other Local bodies are yet to provide warning sign board

	<p>the offender who carries washing of vehicles and also seizure of such vehicles as per prevailing regulations.</p>	
14	<p>The District Administration shall continue to monitor the illegal sand mining in River Thamirabarani.</p>	<p>The following action has been taken for the control of illegal sand mining during the period 2020 – 21 upto Jan' 21</p> <ul style="list-style-type: none"> ➤ No of Vehicle sized - 280 ➤ Penalty amt collected - Rs. 47.43 lakhs ➤ No of criminal case filed- 494 ➤ No of case booked under Goundas Act - 7

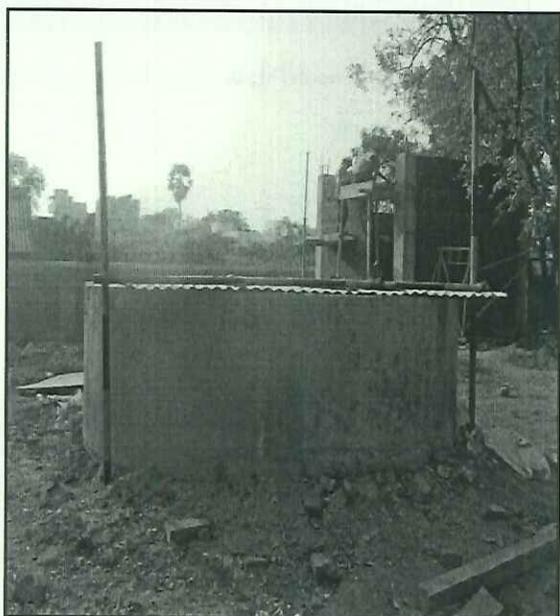
Photograph showing the infrastructures of UGSS Phase-II under construction by Tirunelveli Corporation



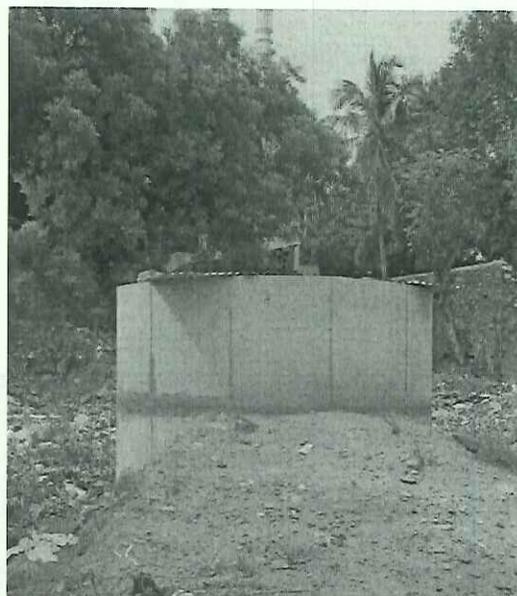
Lifting Station 5-Zone-II- Karuppanthurai



Lifting Station 8-Zone-III- Senthimangalam



Lifting Station 9-Zone-III- Sindhupoondhurai

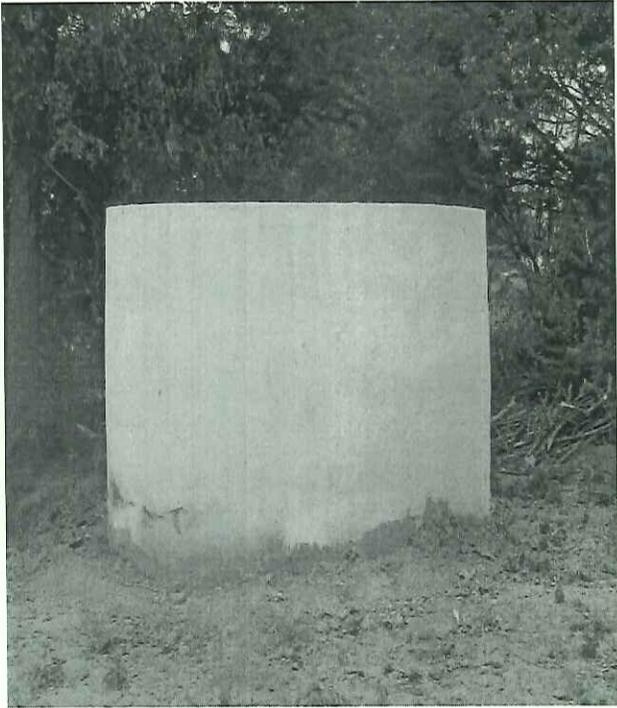


Lifting Station 10 Zone-III- Kailasapuram



Lifting Station 11-Zone-III- Meenakshipuram

Photograph showing the infrastructures of UGSS Phase-III under construction by Tirunelveli Corporation



Lifting Station LS-12-Zone-4- Tholkappiyar Street



Lifting Station 13-Zone-4-Thirukurippu Thondar street



Lifting Station 17-Zone-4 — Kilanatham melur Road



Lifting Station 27-Zone-5- Melanatham

Photograph showing the Temporary Treatment units proposed by Tirunelveli Municipal Corporation

Completed



KAILASAPURAM



MEENAKSHIPURAM



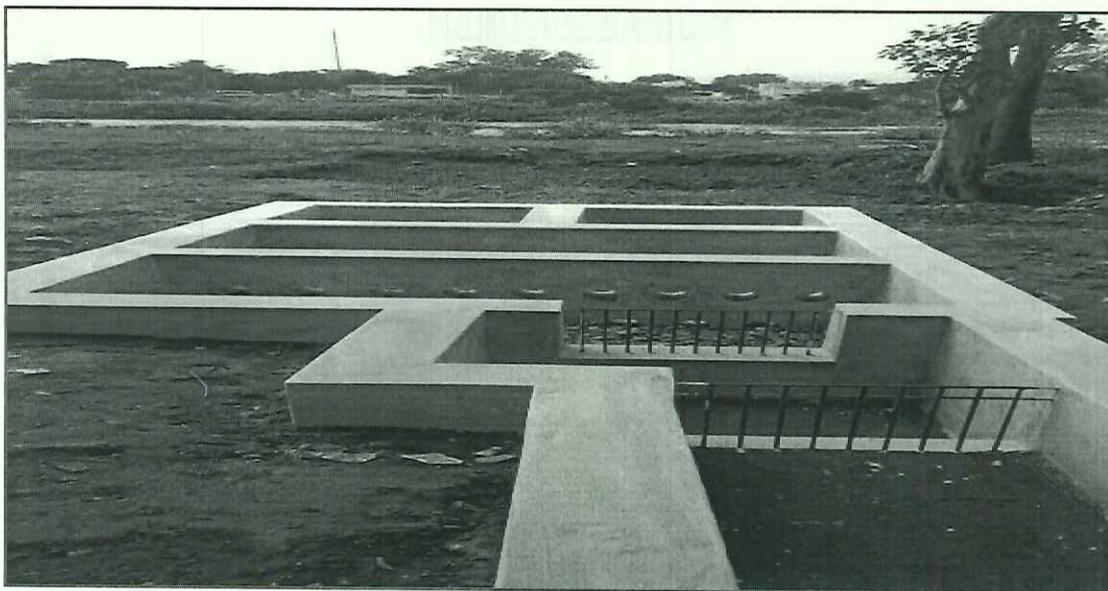
KOKKIRAKULAM (opposite to Collectorate)



SINDHUPOONTHURAI

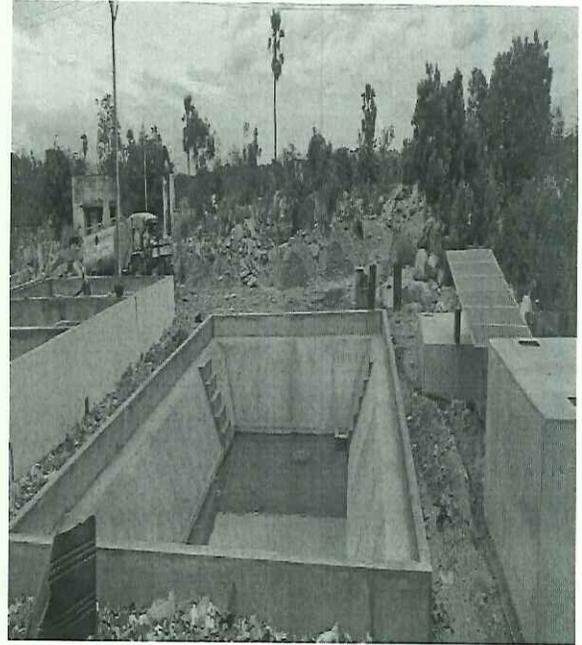


KOKKIRAKULAM-Mariamman Kovil

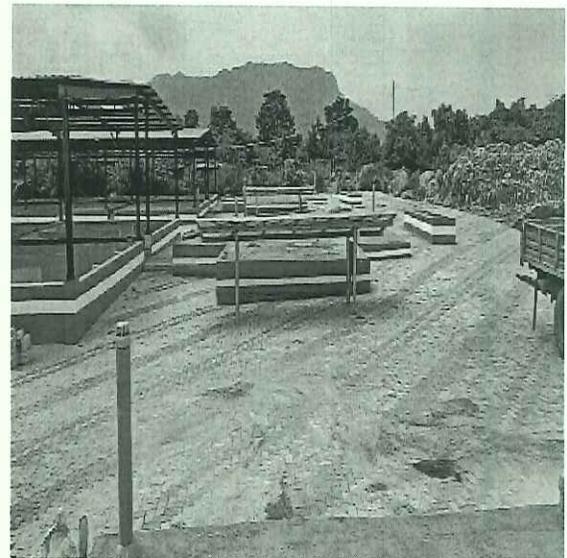
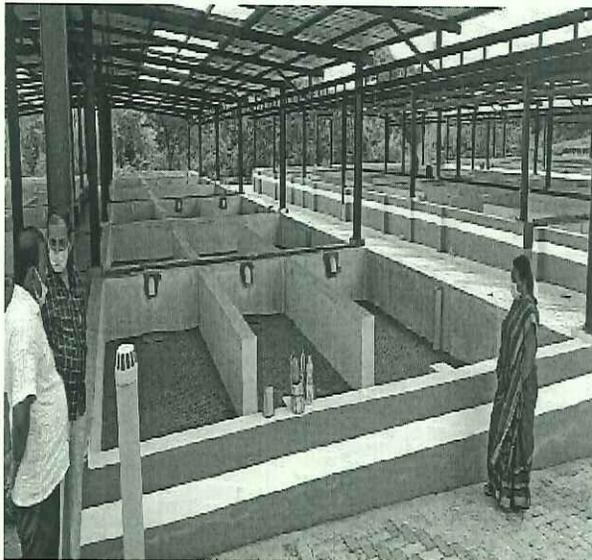


Vannarapettai Valaiyapathi street

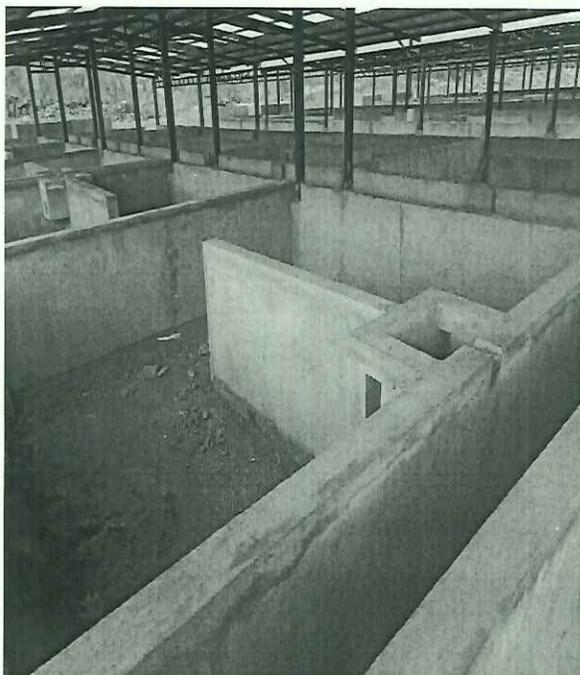
Fecal sludge Treatment Plant
Photograph showing construction of FSTP



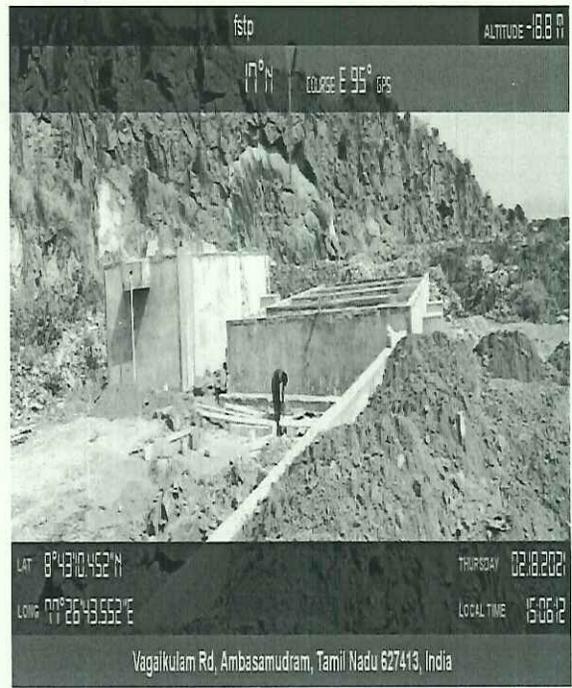
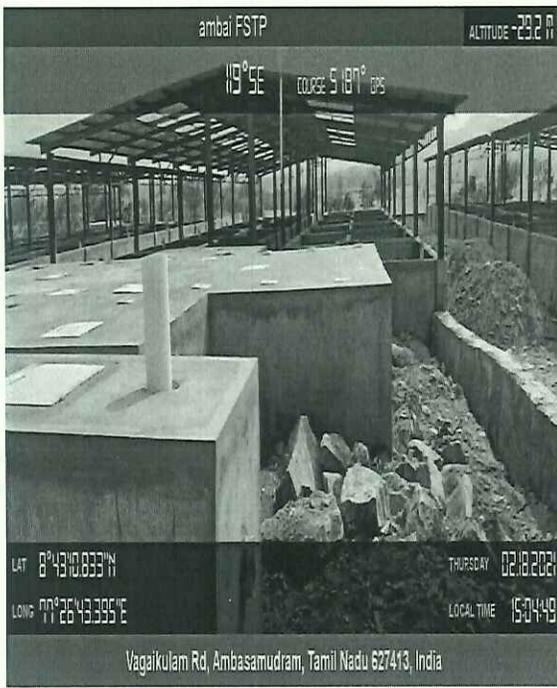
Vickramasingapuram Municipality (Sep'2020)



Vickramasingapuram Municipality (Feb'2021)



Ambasamudram Municipality (Sep'2020)

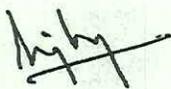


Ambasamudram Municipality (Feb'2021)

The following action is to be taken by the Local bodies to expedite the commencement and completion of action plan

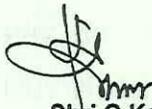
1. The corporation has informed that action plan for temporary treatment of Sewage of 0.26 MLD was submitted only for Sewage water directly let into the River Tamirabarani. Committee is of the opinion that sewage pollution causing to any water bodies needs to be addressed, so the corporation shall prepare action plan for remaining sewage being discharged without treatment other than the Tamirabarani river.
2. The Corporation has informed that the temporary DEWATS system provided in the flood plain zone is not affected during the recent flood of January 2021. In order to verify the claim made by the corporation, TNPCB shall inspect the site to assess the status as well as functioning/ working efficiency of temporary treatment system & its maintenance and submit the report with evidences.
3. Even though corporation claims that the system is not affected due to flood. Committee is of the opinion that any activities being carried out in flood plain zone found to be in violation, so PWD shall issue necessary notice to corporation to stop & relocate the activities from flood plain zone.
4. The Tirunelveli Corporation shall complete the construction of DEWATS treatment in the left out location namely Korukkuthurai, Vannarapettai Ramalingar Street & Udayarpatti and put into operation after obtaining necessary permission from PWD.
5. DEWATS technology includes specific vegetation to reduce pollution load, which is not completed so far. Corporation shall take necessary steps to complete the work within a month.
6. The Tirunelveli Corporation shall periodically maintain the DEWATS treatment units in operation for removal of solids captured and the filtration bed materials to be regularly replaced for effective operation.
7. The Tirunelveli Corporation shall explore the possibility of providing temporary treatment units to treat the sewage let into irrigation channel namely Kodagan Channel, Palayamkal Channel, Tirunelveli Channel to reduce pollution load.
8. The Tirunelveli Corporation shall expedite the completion of the UGSS Phase-II & Phase-III and to adhere to the time schedule.

9. The Tirunelveli Corporation shall take necessary action to obtain Consent to Establish from TNPCB for the proposed Sequential Batch Reactor based Sewage Treatment Plant.
10. The Tirunelveli Corporation shall take necessary action to assess the quantity of effluent to be generated from the dhobikana to be setup and the details on the Effluent Treatment Plant proposed and to commence the establishment of the plant after obtaining Consent to Establish of the TNPCB.
11. The Tirunelveli Corporation shall take necessary action to explore all possibilities to utilise the treated sewage for beneficial use.
12. The Vickramasingapuram & Ambasamudram Municipality shall finalise the mode of short term treatment options for the treatment and disposal of grey water and to expedite the work immediately.
13. The Vickramasingapuram & Ambasamudram Municipality shall take necessary action to prioritize the septic tanks for cleaning and ensure that the vehicle engaged for septic tank cleaning disposes the septic tank waste only to FSTP for further treatment and disposal.
14. The Town Panchayats mentioned in the report shall take necessary action to prepare DPR for the treatment and disposal of the sewage /sullage let into irrigation channels/ Thamirabarani river.



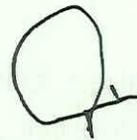
Shri. R. Rajkumar,

[Scientist 'D', CPCB,
Regional Directorate ,Chennai
Member, Joint Committee



Shri G. Kannan,

[Commissioner, Tirunelveli
Municipal Corporation]
Member, Joint Committee



Shri. T. Annadurai

[Executive Engineer,
PWD/WRD Thamirabarani
Basin Division]
Member, Joint Committee



Shri. A. Romal Ferric Pinto Fdo,

[District Environmental Engineer,
TNPCB, Tirunelveli]
Member, Joint Committee



Shri V. Vishnu, I.A.S

[District Collector, Tirunelveli District]
Chairman, Joint Committee

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Original Application No.191 of 2015(SZ)
With
Original Application No.178 of 2014(SZ)**

S.P.Muthuraman

...Applicant

Vs

The Union of India & others

WITH

T. Rajamanickam,
Tiruneveli.

... Applicant(s)

Vs

The District Environmental Engineer,
TNPCB, Tirunelveli and Ors.

...Respondent(s)

**JOINT COMMITTEE REPORT
SUBMITTED TO HON'BLE NGT WITH
RESPECT TO THE ORDER DATED
21.01.2021 IN O.A.NO.191 OF 2015 (SZ)
FILED BY THIRU. S.P. MUTHURAMAN
VS UNION OF INDIA & OTHERS**

**Advocate for Respondents No. 4 & 5th
Thiru.C. Kasirajan,
Advocate, Chennai.**

Dated:22.03.2021.

Date of hearing on 24.03.2021.